Bill No. XXIII of 2022

THE RESERVATION IN EMPLOYMENT IN DISINVESTED PUBLIC SECTOR UNDERTAKINGS BILL, 2022

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to prevent the loss of job opportunities of Scheduled Castes, Scheduled Tribes and Backward Communities due to disinvestment of Public Sector Undertakings and for matters connected therewith or incidental thereto.

BE it enacted by the Parliament in the Seventy-third Year of the Republic of India as follows:—

 ${f 1.}\,(I)$ This Act may be called the Reservation in Employment in Disinvested Public Sector Undertakings Act, 2022;

Short title, extent and commencement.

- (2) It extends to the whole of India; and
- (3) It shall come into force on such date as the Government may, by notification in the Official Gazette, appoint.
 - 2. In this Act, unless the context otherwise requires, —

Definitions.

- (a) "appropriate Government" means—
 - (i) in the case of a State, the Government of that State;

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- (ii) in the case of an Union Territory having its own legislature, the Government of that Union Territory; and
 - (iii) in other cases, the Central Government;
- (b) "disinvested company" means a PSU of which more than fifty percent of shares has been sold to private players as part of strategic disinvestment or sale of shares;
- (c) "disinvestment" means selling of shares of a PSU to non-governmental organization or private companies or individuals etc. or privatizing the company; and
 - (d) "PSU" means a Public Sector Undertaking.
- 3. (1) The prevailing or pre-existing pattern of reservation in employment in a 10 PSU which is under disinvestment or is already disinvested shall be continued.
- (2) The appropriate Government shall ensure the implementation of reservation in employment in a disinvested PSU, as provided under sub-section (1).
- (3) The appropriate Government shall make an agreement with the concerned company management at the time of disinvestment of a PSU to fulfill the reservation in employment as provided under sub-section (2).

Reservation in employment in disinvested PSU.

STATEMENT OF OBJECTS AND REASONS

The Scheduled Castes, Scheduled Tribes and Backward Communities are socially, educationally and economically backward. The job reservation prevailing in Government service and Public Sector Undertakings are the only assured job opportunities for these sections. Reservation is not implemented in Private Sector. When a Public Sector Undertaking is disinvested, it needs to be ensured that reservation is continued as reservation in employment has a major role in maintaining social justice.

Hence, this Bill.

K. SOMAPRASAD

RAJYA SABHA

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